

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 732/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of fifty seven no. of assets under “Common Scheme for 765 kV Pooling Station and Network for NR, Import by NR from ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER” in Northern, Eastern & Western Region.

Date of Hearing : 28.6.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Bihar State Power (Holding) Company Ltd. & 30 Others

Parties present : Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri A.K. Verma, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. Order in the instant petition was reserved on 10.9.2021. However, the order could not be issued prior to the Chairperson demitting office. Accordingly, the matter is listed for hearing today.

3. The representative of the Petitioner submitted that as already submitted during the hearing of the matter on 10.9.2021 that Appeal No. 80 of 2017 has been filed by the Petitioner against the deduction of land cost and deduction of IDC for Agra Sub-station and the same is still pending adjudication before the APTEL. He further submitted that the Petitioner has filed rejoinders to the replies received from the Respondents and prayed that based on the information filed in the matter, tariff may be determined.



4. Representative of MPPMCL submitted that their reply is already on record and the same may be considered by the Commission while entertaining the claims of the Petitioner.

5. After hearing the parties, the Commission reserved order in the matter.

By order of the Commission

sd/-

(Rajendra Kumar Tewari)
Bench Officer

